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MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 45/AM15
HELD ON 04.02.2015
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 45/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 04.02.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-217	DSM INDIA PVT. LTD.	HQ F. No. 01/87/050/00261/AM10/DES-VII	Status: Deferred
NC No.:45/AM15 Dated: 04.02.2015	Adv. Lic. No. 3110040485 dated 05.11.2009	RLA F. No. 31/24/040/00128/AM10	

Request: Revision of adhoc norms fixed by NC against Advance Authorization No. 3110040485 dated 05.11.2009

Decision: A copy of Representation has been forwarded to D/o C&PC on 05.12.2014 and again on 13.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-218	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:45/AM15 Dated: 04.02.2015	HQ F. No. 01/87/162//00007/AM15/DES-VII	Deferred

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product “All Types Steel Truck Radial Tyres (Tube Type)”.

Decision: Technical Representative of DIPP present in the meeting informed that they have asked for certain information from ATMA.

ATMA has sought for some time for providing requisite information for revision of SION. In view of this, the Committee decided to defer the case for four weeks.

Case No. A-219	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:45/AM15 Dated: 04.02.2015	HQ F. No. 01/87/162//00153/AM14/DES-VII	Deferred

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: Technical Representative of DIPP present in the meeting informed that they have asked for certain information from ATMA.

ATMA has sought for some time for providing requisite information for revision of SION. In view of this, the Committee decided to defer the case for four weeks.

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Case No. A-220	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00492/AM14/DES-VII	Status: Deferred
NC No.:45/AM15 Dated: 04.02.2015	Adv. Lic. No. 3410038970 dated 08.01.2014	RLA F. No. 34/24/040/00007/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038970 dated 08.01.2014

Decision: A copy of Representation alongwith reply has been forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-221	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00493/AM14/DES-VII	Status: Deferred
NC No.:45/AM15 Dated: 04.02.2015	Adv. Lic. No. 3410038972 dated 08.01.2014	RLA F. No. 34/24/040/00020/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038972 dated 08.01.2014

Decision: A copy of Representation alongwith reply has been forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-222	SABIC INNOVATIVE PLASTICS PVT. LTD.	HQ F. No. 01/87/050/00494/AM14/DES-VII	Status: Deferred
NC No.:45/AM15 Dated: 04.02.2015	Adv. Lic. No. 3410038971 dated 08.01.2014	RLA F. No. 34/24/040/00023/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3410038971 dated 08.01.2014

Decision: A copy of Representation alongwith reply has been forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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Case No. A-223	KRISHNA ANTIOXIDANTS PVT. LTD.	HQ F. No. 01/87/050/00231/AM14/DES-VII	Status: Approved
NC No.:45/AM15 Dated: 04.02.2015	Adv. Lic. No. 0310745512 dated 16.08.2013	RLA F. No. 03/94/040/00340/AM14	

Request: Review of decision taken in Norms Committee Meeting No. 36/AM14 held on 03.10.2013 in respect of M/s Krishna Antioxidants Pvt. Ltd., Mumbai against Advance Authorization No. 0310745512 dated 16.08.2013

Decision: The Committee considered the request of firm and based on the discussion with Representative of D/o C&PC present in the Meeting, decided to amend the quantity of Import Item No. 2 and description & quantity of Import Item No. 4.

Accordingly, the Committee decided to revise the adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyol Grade – I	1 kg	1. Propylene Oxide	0.3853 kg
		2. Ethylene Oxide	0.0180 kg
		3. Glycerine	0.0714 kg
		4. PEG 400, 600, 200	0.3218 kg
		5. Iso Propyl Alcohol	0.0123 kg
RLA may take consequential action as per Policy / Procedures.			

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ONLINE CASES

Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:04.03.2015
Decision: A D/L No. 46011/111/2013-PC.II dated 27.01.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:49/42/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00390/AM15/	RLA File :34/24/040/00269/AM14/	Lic.No/Date:3410039187 04.02.2014	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 45/87-ALC1/2013 dated 13.02.2014 in Case No. 20/41/87-ALC1/2013, following adhoc norms are approved:			

EXPORT ITEM			QTY	IMPORT ITEM	QTY
Alkyd Resin-VLK 3070 (70%)			1 kg	1. Soya Fatty Acid / Distilled Fatty Acid / Oleic Acid	0.310 kg
				2. Pentaerythritol / Glycerine	0.190 kg
				3. Phthalic Anhydride	0.276 kg
				4. Mix – Xylene	0.0590 kg
				5. Solvents i.e. White Spirit / OCS Cut / MTO Industrial Solvent / Slop Oil	0.253 kg
RLA may take consequential action as per Policy / Procedures.					

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3	Case No.:2/24/87-ALC1/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00212/AM15/	RLA File :05/24/040/00434/AM14/	Lic.No/Date:0510386973 21.05.2014	Defer Date:25.02.2015
Decision: In response to that D/L dated 29.10.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

4	Case No.:3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:04.03.2015
Decision: RLA, Ludhiana has furnished 4.7 application of subject Advance Authorization, a copy of which will be forwarded to DIPP in due course.				

5	Case No.:14/22/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date:0410159057 22.07.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014 and again on 07.01.2015. Comments awaited from D/o C&PC.				

6	Case No.:14/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00290/AM15/	RLA File :03/94/040/00476/AM15/	Lic.No/Date:0310788518 28.08.2014	Defer Date:04.03.2015
Decision: A D/L No. 46011/93/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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7	Case No.:1/25/87-ALC1/2014	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	Defer Date:04.03.2015
Decision: RLA, Ludhiana has furnished 4.7 application of subject Advance Authorization, a copy of which will be forwarded to DIPP in due course.				

8	Case No.:50/42/87-ALC1/2014	Party Name:ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00391/AM15/	RLA File :02/24/040/00115/AM15/	Lic.No/Date:0210204972 12.09.2014	Defer Date:25.02.2015
Decision: RLA, Kolkata and firm were requested vide letter dated 27.01.2015 to furnish application expeditiously. Application awaited from RLA, Kolkata and firm.				

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Case No.:28/42/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00369/AM15/	RLA File :03/94/040/00567/AM15/	Lic.No/Date:0310789205 15.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 02.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Exacol TMP 950 (Polyether Polyol)	1 kg	1. Trimethylolpropane	0.778 kg
		2. Propylene Oxide	0.249 kg

RLA may take consequential action as per Policy / Procedures.

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10	Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

11	Case No.:1/28/87-ALC1/2014	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Withdrawn
	HQ File :01/87/050/00222/AM15/	RLA File :08/24/040/00164/AM15/	Lic.No/Date:0810133427 24.09.2014	
Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC-I in its Meeting No. 20/80/ALC2/2012 held on 26.12.2012 (Case No. 6/2/80-ALC2/2012).				
In view of above, the Committee decided to withdraw the case.				

12	Case No.:14/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00355/AM15/	RLA File :24/24/040/00011/AM15/	Lic.No/Date:2410041590 25.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to DIPP on 13.01.2015. Comments awaited from DIPP.				

13	Case No.:13/42/87-ALC1/2014	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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14	Case No.:26/42/87-ALC1/2014	Party Name:KANDUI INDUSTRIES PVT. LTD,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00367/AM15/	RLA File :03/94/040/00104/AM15/	Lic.No/Date:0310789841 30.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

15	Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

16	Case No.:33/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

17	Case No.:36/42/87-ALC1/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00377/AM15/	RLA File :03/95/040/00557/AM15/	Lic.No/Date:0310789918 01.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

18	Case No.:29/42/87-ALC1/2014	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00370/AM15/	RLA File :03/94/040/00572/AM15/	Lic.No/Date:0310789982 07.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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Case No.:8/42/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00349/AM15/	RLA File :09/24/040/00331/AM15/	Lic.No/Date:0910061073 09.10.2014	
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 39/87-ALC1/2014 dated 24.12.2014 in Case No. 28/21/87-ALC1/2014, following adhoc norms are approved:			
EXPORT ITEM C 884083 – Capped 0.09 IV Bifunctional PPO	QTY 1 kg	IMPORT ITEM 1. MX 90 / SA 90-100-0-50 ST (Polyphenylene Oxide)	QTY 1.53 kg
		2. Methacrylic Anhydride	0.320 kg
		3. Methanol	20.00 kg
		RLA may take consequential action as per Policy / Procedures.	

Case No.:30/42/87-ALC1/2014	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Withdrawn
HQ File :01/87/050/00371/AM15/	RLA File :03/94/040/00633/AM15/	Lic.No/Date:0310790087 09.10.2014	
Decision: The firm vide its e-mail dated 21.01.2015 has informed that they had surrendered the subject Advance Authorization to RLA, Mumbai due to cancellation of sales order. The Committee after considering above e-mail of firm decided to withdraw the case.			

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Case No.: 37/42/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00378/AM15/	RLA File :03/95/040/00586/AM15/	Lic.No/Date:0310790230 14.10.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 27.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
High Abrasion Resistance Rubber Sheetings (consisting of rubber content 84.2%)	1 kg	1. Natural Rubber	0.6100 kg
		2. Chloroprene Rubber	0.120 kg
		3. Zinc Oxide	0.0370 kg
		4. Magnesium Oxide	0.0110 kg
		5. Silica Filler Ppt.	0.1096 kg
		6. Retarder	0.0125 kg
		7. Rubber Processing Oil	0.04500 kg
		8. Titanium Dioxide	0.0550 kg
		9. Antioxidant	0.01450 kg
		10. Accelerators	0.01490 kg
		11. Silane 69 – Coupling Agent	0.01210 kg
		12. Cross Linking Agent	0.0170 kg
		15. Packing Material (Plastic Pallets)	225 Numbers

Note: 1. There should be a value cap upto 7% of FOB value of export on Antioxidant / Accelerators as per general note 8 of Handbook of Procedures Vol. II.

2. The firm should export back 225 Nos. of Packing Material (Plastic Pallet).

RLA may take consequential action as per Policy / Procedures.

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22	Case No.:21/42/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00362/AM15/	RLA File :02/24/040/00127/AM15/	Lic.No/Date:0210205069 16.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

23	Case No.:47/42/87-ALC1/2014	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00388/AM15/	RLA File :07/24/040/00246/AM15/	Lic.No/Date:0710106849 16.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

24	Case No.:11/42/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00352/AM15/	RLA File :15/24/040/00013/AM15/	Lic.No/Date:1510022030 17.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

25	Case No.:15/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00356/AM15/	RLA File :24/24/040/00013/AM15/	Lic.No/Date:2410041610 21.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to DIPP on 13.01.2015. Comments awaited from DIPP.				

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26	Case No.: 31/42/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00372/AM15/	RLA File :03/95/040/00158/AM15/	Lic.No/Date:0310790488 22.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

27	Case No.: 34/42/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00375/AM15/	RLA File :03/95/040/00387/AM15/	Lic.No/Date:0310790486 22.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

28	Case No.: 35/42/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00376/AM15/	RLA File :03/95/040/00389/AM15/	Lic.No/Date:0310790487 22.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

29	Case No.: 20/42/87-ALC1/2014	Party Name: OSTERN PRIVATE LTD.	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00361/AM15/	RLA File :02/24/040/00068/AM15/	Lic.No/Date:0210205103 29.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

30	Case No.: 22/42/87-ALC1/2014	Party Name: GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00363/AM15/	RLA File :02/24/040/00142/AM15/	Lic.No/Date:0210205102 29.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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Case No.: 38/42/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00379/AM15/	RLA File :03/95/040/00614/AM15/	Lic.No/Date:0310790630 30.10.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 27.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering & Mats	1 kg	1. Natural Rubber	0.205 kg
		2. EPDM Rubber	0.445 kg
		3. Zinc Oxide	0.0212 kg
		4. Anti oxidants	0.01500 kg
		5. Accelerators	0.022 kg
		6. Titanium Dioxide	0.0441 kg
		7. PPT Silica Filler	0.253 kg
		8. Rubber Processing Oil	0.0550 kg
		9. Packing Material (Plastic Pallets)	270 Numbers

Note: 1. There should be a value cap upto 7% of FOB value of export on Antioxidant / Accelerators as per general note 8 of the Hand book of Procedure, Vol. II.

2. The firm will export back 270 Nos. of Plastic Pallets.

RLA may take consequential action as per Policy / Procedures.

Case No.: 41/42/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00382/AM15/	RLA File :04/24/040/00184/AM15/	Lic.No/Date:0410159660 31.10.2014	Defer Date:25.02.2015

Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.

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33	Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

34	Case No.:39/42/87-ALC1/2014	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00380/AM15/	RLA File :03/95/040/00630/AM15/	Lic.No/Date:0310790782 05.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

35	Case No.:44/42/87-ALC1/2014	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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Case No.:45/42/87-ALC1/2014	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved										
HQ File :01/87/050/00386/AM15/	RLA File :05/24/040/00344/AM15/	Lic.No/Date:0510391882 07.11.2014											
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 14/1/87-ALC1/2014, following adhoc norms are approved:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Powerplast RHF Resin</td><td rowspan="2">1 kg</td><td>1. Resorcinol</td><td>0.945 kg</td></tr><tr><td>2. Paraformaldehyde</td><td>0.2198 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Powerplast RHF Resin	1 kg	1. Resorcinol	0.945 kg	2. Paraformaldehyde	0.2198 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Powerplast RHF Resin	1 kg	1. Resorcinol	0.945 kg										
		2. Paraformaldehyde	0.2198 kg										
RLA may take consequential action as per Policy / Procedures.													

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37	Case No.:15/45/87-ALC1/2014	Party Name:MARPOL PVT. LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00415/AM15/	RLA File :17/24/040/00107/AM15/	Lic.No/Date:1710005967 07.11.2014	Defer Date: 04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

38	Case No.:16/42/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00357/AM15/	RLA File :26/24/040/00013/AM15/	Lic.No/Date:2610012696 11.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

39	Case No.:17/42/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00358/AM15/	RLA File :26/24/040/00014/AM15/	Lic.No/Date:2610012697 11.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

40	Case No.:24/42/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

41	Case No.:19/42/87-ALC1/2014	Party Name:TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00360/AM15/	RLA File :31/83/040/00185/AM15/	Lic.No/Date:3110065050 12.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to DIPP on 13.01.2015. Comments awaited from DIPP.				

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42	Case No.:5/42/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved
	HQ File :01/87/050/00346/AM15/	RLA File :08/24/040/00303/AM15/	Lic.No/Date:0810133802 13.11.2014	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee approved following adhoc norms:			
	EXPORT ITEM Alkyd Resin CA – 3045 (Resin Content 60 ± 2%)	QTY 1 kg	IMPORT ITEM	QTY
			1. Phthalic Anhydride	0.215 kg
			2. Glycerine	0.120 kg
			3. Benzoic Acid	0.045 kg
			4. Toluene	0.420 kg
	RLA may take consequential action as per Policy / Procedures.			

43	Case No.:10/42/87-ALC1/2014	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00351/AM15/	RLA File :10/24/040/00075/AM15/	Lic.No/Date:1010058874 13.11.2014	Defer Date:25.02.2015
	Decision: A copy of application has been forwarded to DIPP on 13.01.2015. Comments awaited from DIPP.			

44	Case No.:12/42/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00353/AM15/	RLA File :15/24/040/00016/AM15/	Lic.No/Date:1510022034 13.11.2014	Defer Date:25.02.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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45	Case No.:17/45/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

46	Case No.:18/45/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00418/AM15/	RLA File :34/24/040/00210/AM15/	Lic.No/Date:3410040681 13.11.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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Case No.:1/42/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00342/AM15/	RLA File :07/24/040/00288/AM15/	Lic.No/Date:0710106990 14.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 31/87-ALC1/2014 dated 29.10.2014 in Case No. 5/31/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.: 2/42/87-ALC1/2014	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00343/AM15/	RLA File :07/24/040/00290/AM15/	Lic.No/Date:0710106991 14.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 31/87-ALC1/2014 dated 29.10.2014 in Case No. 5/31/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 3/42/87-ALC1/2014	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00344/AM15/	RLA File :07/24/040/00291/AM15/	Lic.No/Date:0710106993 14.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 31/87-ALC1/2014 dated 29.10.2014 in Case No. 5/31/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

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50	Case No.:46/42/87-ALC1/2014	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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Case No.:48/42/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00389/AM15/	RLA File :07/24/040/00287/AM15/	Lic.No/Date:0710106992 14.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 31/87-ALC1/2014 dated 29.10.2014 in Case No. 5/31/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

52	Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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53	Case No.:23/42/87-ALC1/2014	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00364/AM15/	RLA File :02/24/040/00150/AM15/	Lic.No/Date:0210205194 18.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

54	Case No.:4/42/87-ALC1/2014	Party Name:GUJARAT CRAFT INDUSTRIES LTD.,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00345/AM15/	RLA File :08/24/040/00247/AM15/	Lic.No/Date:0810133864 19.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

55	Case No.:7/42/87-ALC1/2014	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

56	Case No.:43/42/87-ALC1/2014	Party Name:BLS POLYMERS LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00384/AM15/	RLA File :05/23/040/00351/AM15/	Lic.No/Date:0510392121 24.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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57	Case No.:25/42/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00366/AM15/	RLA File :02/24/040/00164/AM15/	Lic.No/Date:0210205229 25.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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Case No.:11/45/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00411/AM15/	RLA File :07/24/040/00289/AM15/	Lic.No/Date:0710107049 25.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 31/87-ALC1/2014 dated 29.10.2014 in Case No. 5/31/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:18/42/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Approved
HQ File :01/87/050/00359/AM15/	RLA File :26/24/040/00015/AM15/	Lic.No/Date:2610012701 28.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2014 dated 06.08.2014 in Case No. 18/7/87-ALC1/2014, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Copolymer Hi Ratio AAMA 40% Solution	1 kg	1. Acrylic Acid	0.2385 kg
		2. Sodium Hypo Phosphite	0.004 kg
		3. Maleic Anhydride	0.077 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:42/42/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00383/AM15/	RLA File :04/24/040/00221/AM15/	Lic.No/Date:0410159815 02.12.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

Case No.:16/45/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
HQ File :01/87/050/00416/AM15/	RLA File :30/24/040/00038/AM15/	Lic.No/Date:3010103249 02.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to DIPP on 03.02.2015. Comments awaited from DIPP.			

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62	Case No.:1/38/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File : 01/87/050/00336/AM15/	RLA File : 03/95/040/00622/AM15/	Lic.No/Date: 0310791636 03.12.2014	Defer Date: 25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 22.01.2015. Comments awaited from D/o C&PC.				

63	Case No.:2/38/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File : 01/87/050/00337/AM15/	RLA File : 03/95/040/00623/AM15/	Lic.No/Date: 0310791639 03.12.2014	Defer Date: 25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 22.01.2015. Comments awaited from D/o C&PC.				

64	Case No.:3/38/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File : 01/87/050/00338/AM15/	RLA File : 03/95/040/00621/AM15/	Lic.No/Date: 0310791640 03.12.2014	Defer Date: 18.02.2015
Decision: RLA, Mumbai and firm were requested vide letter dated 09.01.2015 to furnish application expeditiously. Application awaited from RLA, Mumbai and firm.				

65	Case No.:4/45/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File : 01/87/050/00404/AM15/	RLA File : 03/95/040/00568/AM15/	Lic.No/Date: 0310791638 03.12.2014	Defer Date: 04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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66	Case No.:4/38/87-ALC1/2014	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Withdrawn
	HQ File :01/87/050/00339/AM15/	RLA File :52/24/040/00045/AM15/	Lic.No/Date:5210041337 04.12.2014	
	Decision: RLA, Surat vide e-mail dated 19.01.2015 has informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 8/87-ALC1/2013 dated 22.05.2013 (Case No. 9/15/87-ALC1/2013).			
	In view of above e-mail, the Committee decided to withdraw the case.			

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Case No.:6/42/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Approved																
HQ File :01/87/050/00347/AM15/	RLA File :08/24/040/00330/AM15/	Lic.No/Date:0810134015 04.12.2014																	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Alkyd Resin S – 5050 (Resin Content 70 ± 2%)</td><td rowspan="5">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.315 kg</td></tr><tr><td>2. Glycerine</td><td>0.146 kg</td></tr><tr><td>3. Pentaerythritol</td><td>0.040 kg</td></tr><tr><td>4. Phthalic Anhydride</td><td>0.273 kg</td></tr><tr><td>5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)</td><td>0.308 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin S – 5050 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.315 kg	2. Glycerine	0.146 kg	3. Pentaerythritol	0.040 kg	4. Phthalic Anhydride	0.273 kg	5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)	0.308 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Alkyd Resin S – 5050 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.315 kg																
		2. Glycerine	0.146 kg																
		3. Pentaerythritol	0.040 kg																
		4. Phthalic Anhydride	0.273 kg																
		5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)	0.308 kg																
RLA may take consequential action as per Policy / Procedures.																			

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68	Case No.:5/45/87-ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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69	Case No.:8/45/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00408/AM15/	RLA File :05/24/040/00404/AM15/	Lic.No/Date:0510392307 05.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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70	Case No.:40/42/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00381/AM15/	RLA File :04/24/040/00025/AM15/	Lic.No/Date:0410159852 08.12.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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71	Case No.:3/45/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00403/AM15/	RLA File :02/24/040/00180/AM15/	Lic.No/Date:0210205307 09.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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Dy. Director General
Directorate General of Foreign Trade
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	Case No.:9/45/87-ALC1/2014	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
72	HQ File :01/87/050/00409/AM15/	RLA File :05/24/040/00405/AM15/	Lic.No/Date:0510392402 12.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

	Case No.:13/45/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
73	HQ File :01/87/050/00413/AM15/	RLA File :08/24/040/00332/AM15/	Lic.No/Date:0810134066 16.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

	Case No.:14/45/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
74	HQ File :01/87/050/00414/AM15/	RLA File :08/24/040/00336/AM15/	Lic.No/Date:0810134065 16.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

	Case No.:2/45/87-ALC1/2014	Party Name:IMPEL EXPORTS	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
75	HQ File :01/87/050/00402/AM15/	RLA File :07/24/040/00326/AM15/	Lic.No/Date:0710107235 19.12.2014	Defer Date:04.03.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

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76	Case No.:19/45/87-ALC1/2014	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00419/AM15/	RLA File :52/24/040/00046/AM15/	Lic.No/Date:5210041356 19.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

77	Case No.:12/45/87-ALC1/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

78	Case No.:1/45/87-ALC1/2014	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00401/AM15/	RLA File :50/24/040/00016/AM15/	Lic.No/Date:5010002175 26.12.2014	Defer Date:04.03.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

79	Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:45/87-ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

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80	Case No.: 51/42/87-ALC1/2014	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00392/AM15/	RLA File :03/94/040/00926/AM15/	Lic.No/Date:0310792542 01.01.2015	Defer Date:18.02.2015
Decision: RLA, Mumbai and firm were requested vide letter dated 27.01.2015 to furnish application expeditiously. Application awaited from RLA, Mumbai and firm.				

81	Case No.: 7/45/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00407/AM15/	RLA File :05/23/040/00454/AM15/	Lic.No/Date:0510392652 01.01.2015	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

82	Case No.: 6/45/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:45/87- ALC1/2014 04.02.2015	Status: Deferred
	HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

Meeting ended with thanks to Chair and all participants.

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